

16-22 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCESITUATION ARISING OUT OF THE SUGGES-
TION TO INCREASE LAND REVENUE IN
U.P.

Mr. Speaker: I had this morning received a notice of an adjournment motion from Shri S. M. Banerjee. I did not give my consent to it. But I will treat it as a calling attention notice. Shri Banerjee.

Shri S. M. Banerjee (Kanpur): Sir, under rule 197, I beg to call the attention of the hon. Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

Serious situation arising out of the suggestion of the Planning Commission to increase the land revenue in U.P.

Shri J. B. Singh (Ghosi): My name was also there.

Mr. Speaker: Only one name can be read out, not all. His name as also that of Shri Sarjoo Pandey is there.

Shri J. B. Singh: I am Jai Bahadur Singh.

Mr. Speaker: When I say that his name is there and when he is addressing me, does it mean Shri Sarjoo Pandey? The hon. Prime Minister.

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Mr. Speaker, Sir, this refers to Uttar Pradesh. The question affects in varying degrees various States. Some have, I believe, gone ahead and passed some legislation; others are in the process of doing so. But it is a matter which requires deep consideration. Normally, the Central Government does not interfere in this matter; nor am I aware—I do not know—how far the Planning Commission, except for a general suggestion, went into it. But, I think, in view of the interest and anxiety of many hon. Members in this House, it would be right if we

ask the Planning Commission to consider this matter fully and give us their advice.

Shri S. M. Banerjee: Since this Bill is likely to be passed, may I know whether the hon. Prime Minister will kindly see that this Bill is deferred till he actually comes back from abroad? Till the Planning Commission considers the whole thing will it be deferred? It should not be passed. I will request the hon. Prime Minister to give this assurance. He is going away tomorrow. It is only a question of one month.

Shri Jawaharlal Nehru: I cannot give any assurance on this point because I do not know where each State may be. How can I bind down a State Government in a matter which is in their discretion. But, as I have said, we have, in fact, asked the Planning Commission to go into this matter. They will go into it thoroughly as a result of which it may happen that there is delay in considering that measure there.

Shri S. M. Banerjee: It may be postponed till you come back.

Shri Jawaharlal Nehru: I cannot ask the State Government that.

16-25 hrs.

RESOLUTION RE: BAN ON COM-
MUNAL ORGANISATIONS

Shri Raghunath Singh (Varanasi): I beg to move:

“This House is of opinion that all the organisations working on communal or sectional lines be banned”.

अध्यक्ष महोदय, भारत की स्वतंत्रता के पश्चात्....

Shri Manoharan (Madras South): I have to make a preliminary objection to this resolution.

Shri Badrudduja (Murshidabad): On a point of order....